

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA-341 & IA-342 of 2014 in  
DFR No. 2118 of 2014**

**Dated : 17<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Biomass Energy Developers Association ...Appellant (s)  
& Ors.**

**Versus**

**Andhra Pradesh State Electricity Regulatory ...Respondent(s)  
Commission & Ors.**

**Counsel for the Appellant (s) : Mr. K. Gopal Chowdhary  
Counsel for the Respondent(s) : Mr. K.V. Balakrishna**

**ORDER**

We have heard the learned counsel for the parties in regard to waiver of fee. IA No.341 of 2014 is allowed. The Counsel for APSERC as well as other Respondents seek some time to file the Reply in respect of the condonation of delay application i.e. IA No. 342 of 2014.

Post the matter on **10.11.2014.**

**(Rakesh Nath)  
Technical Member  
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**(Justice M. Karpaga Vinayagam)  
Chairperson**